

DETAILED PUBLIC STATEMENT UNDER REGULATION 3(1) AND 4 READ WITH REGULATION 13(4), 14(3) AND 15(2) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMMENDMENTS THERETO ("SEBI SAST REGULATIONS") FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

ALPINE COMMERCIAL COMPANY LIMITED

CIN: L65999WB1983PLC035690

Registered Office: 6C, Middleton Street, Unit No. 62, 6th Floor, Kolkata - 700 071
Phone: +91 98318 04646; Email: info@alpinecommercial.co.in; Website: alpinecommercial.co.in

OPEN OFFER FOR ACQUISITION OF UPTO 13,10,400 (THIRTEEN LAKHS TEN THOUSAND FOUR HUNDRED) FULLY PAID UP EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH ("OFFER SHARES") REPRESENTING 26% OF THE TOTAL PAID UP EQUITY AND VOTING SHARE CAPITAL OF ALPINE COMMERCIAL COMPANY LIMITED ("ACCL") THE "TARGET COMPANY" FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY BY MRS. ASHA RANI KAJARIA ("ACQUIRER 1") AND MRS. KAVITA KAJARIA ("ACQUIRER 2") (HEREINAFTER TOGETHER REFERRED TO AS THE "ACQUIRERS") ALONG WITH MR. SHEO KUMAR KAJARIA ("PAC 1"), MR. VIVEK KUMAR KAJARIA ("PAC 2") AND MR. SHREYANS KAJARIA ("PAC 3") (HEREINAFTER COLLECTIVELY REFERRED TO AS THE "PACs") FOR THE PURPOSE OF OPEN OFFER, PURSUANT TO AND IN COMPLIANCE WITH THE REQUIREMENTS OF SEBI SAST REGULATIONS ("OFFER") / "OPEN OFFER").

I. ACQUIRERS, PACS, SELLERS, TARGET COMPANY AND OPEN OFFER:

A. INFORMATION ABOUT THE ACQUIRERS AND PACS:

A.1 MRS. ASHA RANI KAJARIA ("ACQUIRER 1")

1. Mrs. Asha Rani Kajaria w/o Mr. Sheo Kumar Kajaria having PAN AKWP2215K, is a resident of India currently residing at 701, Suriyakkian, 4, Ashoka Road, Alipore, Kolkata - 700027, e-mail id: skkajaria@diamondgroupweb.com.
2. The net worth of Acquirer 1 is Rs. 1152.46 Lakhs as on January 31, 2024 as certified by FCA Prabhakar Kumar Dhandhaniah (Membership No.: 052613), Partner of Dhandhaniah & Associates, Chartered Accountants (FRN No.: 316052E) having office at 13, Crooked Lane, Kolkata -700069, Phone No.: (033) 4006 6758; Email: audit@pkd.co.in vide their certificate dated February 23, 2024, bearing Unique Document Identification Number ("UDIN") 24052613BKAAAD19017.

A.2 MRS. KAVITA KAJARIA ("ACQUIRER 2")

1. Mrs. Kavita Kajaria w/o Mr. Vivek Kajaria having PAN AADPK7821L, is a resident of India currently residing at 701, Suriyakkian, 4, Ashoka Road, Alipore, Kolkata - 700027, e-mail id: kkajaria67@gmail.com.
2. The net worth of Acquirer 2 is Rs. 1447.02 Lakhs as on January 31, 2024 as certified by FCA Prabhakar Kumar Dhandhaniah (Membership No.: 052613), Partner of Dhandhaniah & Associates, Chartered Accountants (FRN No.: 316052E) having office at 13, Crooked Lane, Kolkata -700069, Phone No.: (033) 4006 6758; Email: audit@pkd.co.in vide their certificate dated February 23, 2024, bearing Unique Document Identification Number ("UDIN") 24052613BKAAAD1969.

A.3 MR. SHEO KUMAR KAJARIA ("PAC 1")

1. Mr. Sheo Kumar Kajaria s/o Late Basdeo Kajaria having PAN AFCPK8785A, is a resident of India currently residing at 701, Suriyakkian, 4, Ashoka Road, Alipore, Kolkata - 700027, e-mail id: skkajaria@asianol.com. He has more than 55 years of experience in the field of manufacture specialized chemicals, lubricants, grease & industrial oils, waste water treatment products, shipping business and also in the real estate business.
2. The net worth of PAC 1 is Rs. 2333.03 Lakhs on September 30, 2023 as certified by FCA Prabhakar Kumar Dhandhaniah (Membership No.: 052613), Partner of Dhandhaniah & Associates, Chartered Accountants (FRN No.: 316052E) having office at 13, Crooked Lane, Kolkata -700069, Phone No.: (033) 4006 6758; Email: audit@pkd.co.in vide their certificate dated November 17, 2023, bearing Unique Document Identification Number ("UDIN") 23052613BGUVR1880.

A.4 MR. VIVEK KUMAR KAJARIA ("PAC 2")

1. Mr. Vivek Kumar Kajaria s/o Mr. Sheo Kumar Kajaria having PAN AGDPK5580E, is a resident of India currently residing at 701, Suriyakkian, 4, Ashoka Road, Alipore, Kolkata - 700027, email id: vkajaria@diamondgroupweb.com. He has more than 30 years of experience in the field of manufacture of lubricants, grease and industrial oils, shipping business and also in the real estate business.
2. The net worth of PAC 2 is Rs. 3193.49 Lakhs as on September 30, 2023 as certified by FCA Prabhakar Kumar Dhandhaniah (Membership No.: 052613), Partner of Dhandhaniah & Associates, Chartered Accountants (FRN No.: 316052E) having office at 13, Crooked Lane, Kolkata -700069, Phone No.: (033) 4006 6758; Email: audit@pkd.co.in vide their certificate dated November 17, 2023, bearing Unique Document Identification Number ("UDIN") 23052613BGUVR1880.

A.5 MR. SHREYANS KAJARIA ("PAC 3")

1. Mr. Shreyans Kajaria s/o Mr. Vivek Kumar Kajaria having PAN BPTPK8945P, is a resident of India currently residing at 701, Suriyakkian, 4, Ashoka Road, Alipore, Kolkata - 700027, email id: shreyanskajaria@diamondgroupweb.com. He has more than 8 years of experience in the real estate business.
2. The net worth of PAC 3 is Rs. 1926.52 Lakhs as on September 30, 2023 as certified by FCA Prabhakar Kumar Dhandhaniah (Membership No.: 052613), Partner of Dhandhaniah & Associates, Chartered Accountants (FRN No.: 316052E) having office at 13, Crooked Lane, Kolkata -700069, Phone No.: (033) 4006 6758; Email: audit@pkd.co.in vide their certificate dated November 17, 2023, bearing Unique Document Identification Number ("UDIN") 23052613BGUVR15102.

B. INFORMATION ABOUT THE SELLERS:

B.1 The details of the Sellers under the Share Purchase Agreement dated April 16, 2024 ("SPA") are as follows:

Table with 8 columns: Sl. No., Name of the Seller, Residential Address, Part of Promoter/Promoter Group, Nature of entity/individual/Exchange, Listed on Stock Exchange, No. of shares held in Target Company before SPA, % of Issued, Subscribed Capital/Voting Capital, No. of Shares/Voting Rights proposed to be sold through the SPA, Post SPA Shareholding.

As on the date of this DPS, Mr. Pradyumn Dalmia and Mr. Krishna Kumar Dalmia ('Sellers') are not being prohibited by SEBI from dealing in the securities, in terms of direction issued under Section 11B of SEBI Act, 1992 as amended or under any other Regulations made under the SEBI Act.

C. INFORMATION ABOUT THE TARGET COMPANY:

Alpine Commercial Company Limited is a public limited company incorporated under the provisions of the Companies Act, 1956, on January 15, 1983 having CIN L65999WB1983PLC035690. The registered office of the Target Company is situated at 6C, Middleton Street, Unit No. 62, 6th Floor, Kolkata - 700071, Phone No. +91 98318 04646, Email: info@alpinecommercial.co.in and website: alpinecommercial.co.in. The Target Company does not belong to any Group. There has been no change in the name of the Target Company in the last 3 years.

The Target Company is engaged in the business of investment in share and securities and lending of funds and is registered with the Reserve Bank of India as a Non-Banking Financial Company having certificate of Registration Number 05.02930 dated September 25, 1998.

The equity shares of the Target Company are presently listed on The Calcutta Stock Exchange Limited only. Based on the information available on the website of CSE, the equity shares of ACCL are infrequently traded on the CSE within the meaning of explanation provided in Regulation 2(j) of the SEBI SAST Regulations.

The Authorized Equity Share Capital of ACCL is Rs 5,04,00,000 comprising of 50,40,000 equity shares of face value of Rs 10/- each. The Issued, Subscribed & Paid-up equity share capital of ACCL is Rs 5,04,00,000 comprising of 50,40,000 equity shares of face value of Rs 10/- each. ACCL has established its connectivity with NSDL and CDSL. The ISIN No. of ACCL is INE638E01011.

As on the date of this DPS, there are no: a) partly paid-up equity shares; and / or b) outstanding convertible securities which are convertible into equity shares; and / or c) warrants issued by the Target Company.

The Key Financial Information of the Target Company based on its Unaudited Limited Reviewed Consolidated Financial Statement for the nine months period ended December 31, 2023 and Annual Audited Consolidated Financial Statements for the financial years ended March 31, 2023, March 31, 2022 and March 31, 2021 are given as under:

Table with 6 columns: Particulars, Nine months period ended December 31, 2023 (Unaudited), Financial Year ended March 31, 2023 (Audited), Financial Year ended March 31, 2022 (Audited), Financial Year ended March 31, 2021 (Audited), (Rs. in Lakhs)

The present Board of Directors of ACCL comprises of Animesh Kumar Varma, Mousumi Lahiri, Rajni Mishra and Dhara Agarwal.

D. DETAILS OF THE OPEN OFFER:

The Acquirers and the PACs are making this mandatory Open Offer to acquire upto 13,10,400 equity shares of face value of Rs. 10/- each representing 26% of total equity and voting share capital of the Target Company, at a price of Rs. 28/- per equity share (the "Offer Price") payable in cash, aggregating to Rs. 3,66,91,200/- (Rupees Three Crore Sixty Six Lakhs Ninety One Thousand Two Hundred Only) ("Offer Size"), subject to the terms and conditions mentioned hereinafter.

This Open Offer is being made to all the equity shareholders of the Target Company, except the Acquirers, the PACs and the Sellers. The Acquirers and the PACs will acquire all the equity shares of the Target Company that are validly tendered as per terms of the Offer and upto a maximum of the Offer Size.

The Offer Price will be paid in cash in accordance with Regulation 9(1)(a) of the SEBI SAST Regulation.

The Offer is subject to receipt of statutory and other approvals as mentioned in Part VI of this DPS.

This Offer is not pursuant to any global acquisition resulting in an indirect acquisition of equity shares of the Target Company.

This Offer is not conditional upon any minimum level of acceptance in terms of the Regulation 19(1) of the SEBI SAST Regulations and not a Competitive Bid in terms of the Regulation 20 of the SEBI SAST Regulations.

The Equity Shares of the Target Company to be acquired by the Acquirers and the PACs are fully paid-up, free from all liens, charges and encumbrances, and together with the rights attached thereto, including all rights to dividend, bonus, and rights offer declared thereof.

The Manager to the Offer, SKP Securities Limited, does not hold any equity shares in the Target Company as on the date of the DPS. The Manager to the Offer further declares and undertakes that they will not deal on their own account in the equity shares of the Target Company during the Offer Period.

The Acquirers and the PACs do not have any plans to dispose of or otherwise encumber any significant assets of ACCL in the succeeding two years from the date of closure of the Open Offer, except in the ordinary course of business of the Target Company and except to the extent required for the purpose of restructuring and/or rationalization of the business, assets, investments, liabilities or otherwise of the Target Company. In the event any substantial asset of the Target Company is to be sold, disposed of or otherwise encumbered other than in the ordinary course of business, the Acquirers and the PACs undertake that they shall do so only upon the receipt of the prior approval of the shareholders of the Target Company through special resolution in terms of Regulation 25(2) of SEBI SAST Regulations and subject to the provisions of applicable law as may be required.

As per Regulation 38 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended ("SEBI LODR Regulations") read with Rule 19(2) and 19A of the Securities Contract (Regulation) Rules, 1957 as amended ("SCRR") the Target Company is required to maintain at least 25% public shareholding, as determined in accordance with SCRR, on continuous basis for listing. Pursuant to completion of this Offer, in the event that the public shareholding in the Target Company falls below the minimum level required as per Rule 19A of the SCRR, the Acquirers along with PACs will ensure that the Target Company satisfies the minimum public shareholding set out in Rule 19A of SCRR in compliance with applicable laws, within the prescribed time.

Pursuant to this Offer and the transaction contemplated in the SPA, the Acquirers along with PACs shall become the Promoter of the Target Company and the existing Promoters / Sellers will cease to be the Promoters of the Target Company in accordance with the provisions of Regulation 31A (10) of the SEBI LODR Regulations.

II. BACKGROUND TO THE OFFER:

The Acquirers have entered into the SPA dated April 16, 2024 with the Sellers of the Target Company, to acquire from them in aggregate 21,16,870 (Twenty One Lakhs Sixteen Thousand Eight Hundred Seventy) equity shares of Face Value of Rs. 10/- each representing 42% of the total paid up equity and voting share capital of the Target Company at a price of Rs. 28/- per equity share payable in cash ("Negotiated Price") for an aggregate consideration of Rs. 5,92,72,360/- (Rupees Five Crore Ninety Two Lakhs Seventy Two Thousand Three Hundred Sixty Only). Pursuant to acquisition of the aforesaid equity shares in terms of the SPA and existing shareholding of the Acquirers and PACs in the Target Company, the aggregate shareholding of the Acquirers along with the PACs in the Target Company would exceed the threshold limit prescribed under Regulation 3(1) of the SEBI SAST Regulations, accordingly, this Offer is being made under Regulation 3(1) of the SEBI SAST Regulations. Further, in terms of the SPA and post successful completion of the Open Offer, the Acquirers and the PACs will also acquire control over the Target Company and hence the Offer is also being made under Regulation 4 of the SEBI SAST Regulations.

The prime object of the Offer is to comply with the applicable requirements of the SEBI SAST Regulations with respect to the substantial acquisition of shares/voting rights accompanied with the change in control and management of the Target Company subject to receipt of all statutory approvals required in this Open Offer.

This Open Offer is for acquisition of 26% of total equity and voting share capital of the Target Company. Assuming that the Open Offer is tendered in full, after the completion of this Open Offer, the Acquirers and the PACs shall hold the majority of the Equity Shares of the Target Company by virtue of which they shall be in a position to exercise effective management and control over the Target Company.

III. SHAREHOLDING AND ACQUISITION DETAILS:

The current and proposed shareholding of the Acquirers and the PACs in the Target Company and the details of their acquisition are as follows:

Table with 10 columns: Sl. No., Particulars, Acquirer 1 No. of Equity Shares, % of Shares/Voting Rights, Acquirer 2 No. of Equity Shares, % of Shares/Voting Rights, PAC 1 No. of Equity Shares, % of Shares/Voting Rights, PAC 2 No. of Equity Shares, % of Shares/Voting Rights, PAC 3 No. of Equity Shares, % of Shares/Voting Rights

\* Assuming full acceptance in the Open Offer.

IV. OFFER PRICE:

The equity shares are presently listed on CSE only having Scrip Code: 10011190; ISIN: INE638E01011.

The annualized trading turnover in the Equity Shares of the Target Company based on trading volume during the Twelve calendar months preceding the month in which the public announcement was required to be made (i.e. April 2023 to March 2024) is as set out below:

Table with 4 columns: Stock Exchange, Total no. of Equity Shares traded during the twelve calendar months prior to the month of PA (A), Total no. of listed equity shares (B), Trading turnover (as % of total Equity Shares listed) (A/B)

(Source: www.cse-india.com)

Based on the above information, the equity shares of the Target Company are infrequently traded on the CSE within the meaning of explanation provided in Regulation 2(j) of the SEBI SAST Regulations.

The Offer Price of Rs. 28/- (Rupees Twenty Eight Only) per fully paid up equity share of the Target Company is justified in terms of Regulation 8(2) of the SEBI SAST Regulations.

Table with 2 columns: Sr. No., Particulars, Price (In Rs.)

Source: Certificate dated April 16, 2024 issued by Mr. Suman Kumar Varma, Registered Valuer (Reg. No. IBBI/RV/05/2019/12376)

In view of the parameters considered and presented in the table above, in the opinion of the Acquirers, the PACs and Manager to the Offer, the Offer Price of Rs. 28/- (Rupees Twenty Eight Only) per equity share is justified in terms of Regulation 8(2) of the SEBI SAST Regulations.

During the last three years preceding the date of public announcement, the Company has not undertaken any Buyback of equity shares. Further, there has been no corporate action in the Company in the last one year from the date of public announcement under Regulation 8(9) of the SEBI SAST Regulations.

As on the date there is no revision in Open Offer price or Offer Size. In case of any revision in the Open Offer price or Offer Size, the Acquirers and the PACs shall comply with Regulation 18 of the SEBI SAST Regulations and all other applicable provisions of the SEBI SAST Regulations.

If there is any revision in the Offer price on account of future purchases/competing offers, it will be done only up to the period prior to the commencement of the last one (1) working day before the date of commencement of the tendering period and would be notified to shareholders.

If the Acquirers and the PACs acquire equity shares of the Target Company during the period of twenty-six weeks after the tendering period at a price higher than the Offer Price, then the Acquirers and the PACs shall pay the difference between the highest acquisition price and the Offer Price, to all the public shareholders whose equity shares have been accepted in Offer within sixty days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under an open offer under the SEBI SAST Regulations or pursuant to SEBI (Delisting of Equity Shares), Regulations, 2021 or open market purchases made in the ordinary course on the stock exchanges, not being negotiated acquisition of shares of the Target Company in any form.

V. FINANCIAL ARRANGEMENTS:

The Acquirers and the PACs have adequate financial resources and have made firm financial arrangements for the implementation of the Offer in full out of their own sources/net worth and no borrowings from any Bank and/or Financial Institutions are envisaged as certified by FCA Sunil Oswal (Membership No.: 071678), Partner of Dhandhaniah & Associates, Chartered Accountants (FRN No.: 316052E) having office at 13, Crooked Lane, Kolkata -700069, Phone No.: (033) 4006 6758; Email: audit@pkd.co.in vide their certificate dated April 16, 2024, bearing Unique Document Identification Number ("UDIN") 240771678BKUMM4214 that sufficient resources are available with the Acquirers and the PACs for fulfilling the obligations under this "Offer" in full.

The maximum consideration payable by the Acquirers and the PACs assuming full acceptance of the Offer would be Rs. 3,66,91,200/- (Rupees Three Crore Sixty Six Lakhs Ninety One Thousand Two Hundred Only).

In accordance with Regulation 17 of the SEBI SAST Regulations, the Acquirers have opened an Escrow Account, named ACCL OPEN OFFER ESCROW ACCOUNT and deposited therein Rs. 92,00,000/- (Rupees Ninety Two Lakhs Only) being more than 25% of the amount required for the Open Offer in an Escrow Account opened with the HDFC Bank Limited ("Escrow Banker").

The Manager to the Offer is authorized to operate the above mentioned Escrow Account to the exclusion of all others and been duly empowered to realize the value of the Escrow Account in terms of the SEBI SAST Regulations.

Based on the aforesaid financial arrangements and on the confirmations received from the Escrow Banker and the Chartered Accountant, the Manager to the Offer is satisfied about the ability of the Acquirers and the PACs to implement the Offer in accordance with the SEBI SAST Regulations. The Manager to the Offer confirms that the firm arrangement for the funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

VI. STATUTORY AND OTHER APPROVALS:

1. The Target Company, being a Non-Deposit taking Non-Banking Finance Company registered with the Reserve Bank of India, is mandated in an event of any acquisition or transfer of control of Non-Banking Finance Company, to seek and obtain prior approval of Reserve Bank of India in terms of Paragraph 61 of Chapter-IX of Section III of Master Direction - Non-Banking Financial Company - Non-Systemically Important Non-Deposit taking Company (Reserve Bank) Directions, 2016 bearing notification number DNER.PD.00703.10.119/2016-17 dated September 01, 2016. The Acquirers, PACs and Target Company have already initiated the process and filed the requisite application with the RBI.

2. If the holders of the Equity Shares who are not persons resident in India (including NRIs, OCBs, and FPIs) required and received any approvals (including from the RBI, the FIPB, or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender their Equity Shares held by them in this Offer, along with other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirers and the PACs reserves the right to reject such Equity Shares tendered in this Offer.

3. The Acquirers and the PACs will not proceed with the Offer in the event the statutory approvals as mentioned in Para VI (i) above are refused in terms of Regulation 23 of the SEBI SAST Regulations. In the event of withdrawal, a PA will be made within 2 working days of such withdrawal, in the same newspapers in which this DPS has appeared.

4. In case of delay in receipt of any statutory approval, SEBI may, if satisfied that delayed receipt of the requisite approvals was not due to any willful default or neglect of the Acquirers or the PACs or failure of the Acquirers or the PACs to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirers and the PACs agreeing to pay interest to the shareholders as directed by the SEBI, in terms of Regulation 18(11) of the SEBI SAST Regulations. Further, if delay occurs on account of willful default by the Acquirers and the PACs in obtaining the requisite approvals, Regulation 17(9) of the SEBI (SAST) Regulations will also become applicable and the amount lying in the Escrow Account shall become liable to forfeiture.

5. The Acquirers and the PACs shall complete all procedure relating to payment of consideration under this Offer within ten working days from the closure of the Tendering Period to those Public Shareholders whose equity shares are accepted in the Offer.

VII. TENTATIVE SCHEDULE OF ACTIVITY:

Table with 3 columns: Activities, Date, Day

\*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer will be sent. All owners (registered or unregistered) of equity shares of the Target Company (except Acquirers, PACs and Sellers) are eligible to participate in the Offer any time before the Closure of the Tendering Period.

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON-RECEIPT OF LETTER OF OFFER:

1. All the shareholders (registered or unregistered) of Equity Shares whether holding Equity Shares in dematerialised form or in physical form, (except the Acquirers, PACs and Sellers) are eligible to participate in the Offer any time before closure of the tendering period.

2. There shall be no discrimination in the acceptance of locked-in and non-locked-in shares in the Offer. The residual lock-in period shall continue in the hands of the Acquirers and the PACs. The shares to be acquired under the Offer must be free from all liens, charges and encumbrances and will be acquired together with the rights attached thereto.

3. Persons who have acquired the Equity Shares of the Target Company but whose names do not appear in the register of members of the Target Company on the Identified Date or unregistered owners or those who have acquired the Equity Shares of the Target Company after the Identified Date or those who have not received the Letter of Offer, may also participate in this Offer.

4. The Open Offer will be implemented by the Acquirers and the PACs through the Stock Exchange Mechanism made available by the Stock Exchange in the form of a separate window ("Acquisition Window") as provided under the SEBI (SAST) Regulations and SEBI Circulars CIR/CFD/POLICYCELL/12015 dated April 13, 2015, CFD/DCR2/CIR/P/2016/131 dated December 09, 2016 and SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021 issued by SEBI.

5. BSE Limited shall be the designated Stock Exchange for the purpose of tendering shares in the Open Offer.

6. The Acquirers and the PACs have appointed SKP Securities Limited for the Open Offer through whom the purchases and settlement of the Offer Shares tendered under the Open Offer shall be made. The contact details of the buying broker are as mentioned below:

SKP SKP SECURITIES LIMITED SEBI Registration No.: INZ000199335 Contact Person: Mr. Anil Shukla Address: 1702-03, Bio/Wonder, 789 Anandapur, E M Bypass, Kolkata - 700 107, India Tel No.: +91 33 6677 7000 E-Mail: anil.shukla@skpsecurities.com Website: www.skpsecurities.com

All the shareholders who desire to tender their equity shares under the Open Offer will have to intimate their respective stock brokers ("Selling Brokers") within the normal trading hours of the Secondary Market, during the Tendering period.

A separate Acquisition Window will be provided by the stock exchange to facilitate placing of sell orders. The Selling broker can enter orders for dematerialised as well as physical equity shares.

No indemnity is needed from the unregistered shareholders.

It must be noted that the detailed procedure for tendering the shares in the offer will be available in the Letter of Offer. Kindly read it carefully before tendering Equity Shares in the Offer. Equity Shares once tendered in the Offer cannot be withdrawn by the equity shareholders.

Equity Shares should not be submitted / tendered to the Manager, the Acquirers, the PACs or the Target Company.

IX. DETAILED PROCEDURE FOR TENDERING THE EQUITY SHARES IN THE OPEN OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER.

X. OTHER INFORMATION:

1. The Acquirers and the PACs has accepted full and final responsibility for the information contained in the Public Announcement and this Detailed Public Statement and also for their obligations as laid down in the SEBI SAST Regulations. All information pertaining to the Target Company has been obtained from i) publicly available sources or ii) any information provided or confirmed by the Target Company and the accuracy thereof has not been independently verified by the Manager.

2. This Detailed Public Statement will also be available on SEBI's website at www.sebi.gov.in.

ISSUED BY:

MANAGER TO THE OPEN OFFER: SKP SKP SECURITIES LIMITED CIN: L74140WB1990PLC049032 SEBI REGN. NO: INM000012670 Validity of Registration: Permanent Contact Person: Mr. Anup Kumar Sharma / Ms. Alka Khetawat Address: 1702-03, Bio/Wonder, 789 Anandapur, E M Bypass, Kolkata - 700 107 Tel No.: +91 33 6677 7000 Email: contact@skpsecurities.com Website: www.skpsecurities.com

REGISTRAR TO THE OPEN OFFER: ABS ABS CONSULTANTS PRIVATE LIMITED CIN: U74140WB1991PTC053081 SEBI REGN. NO: INR000001286 Validity of Registration: Permanent Contact Person: Mr. Uttam Chand Sharma Address: Stephen House, 6th Floor, Room No. 99, 4, B.B.D. Bag East, Kolkata - 700 001 Tel No.: 033-22301043, 22430153 Email: absconsultants99@gmail.com Website: www.absconsultant.in

FOR AND ON BEHALF OF THE ACQUIRERS AND PACS

Sd/- Asha Rani Kajaria Acquirer 1 Sd/- Kavita Kajaria Acquirer 2 Sd/- Sheo Kumar Kajaria PAC 1 Sd/- Vivek Kumar Kajaria PAC 2 Sd/- Shreyans Kajaria PAC 3 Place : Kolkata Date : April 24, 2024

